

Additional Central Assistance (Rs.20.00 crores) for the year 2008-09 was sanctioned by the Planning Commission to the Government of Rajasthan in December 2008. During the current financial year 2009-10, State Government has requested for release of Rs. 36.22 crore. Planning Commission considers such proposal subject to fulfillment of procedural formalities including availability of funds.

Integrated Programme for Street Children

*339.SHRI SANTOSH BAGRODIA:

SHRI O.T. LEPCHA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the details of the Integrated Programme for Street Children;
- (b) whether Government has issued guidelines to implement the programme and if so, the details thereof;
- (c) whether Government has fixed the parameters to monitor the achievement of NGOs under the Programme and if so, the details thereof; and
- (d) whether it is a fact that there has been serious under-performance in implementation of the programme in terms of utilization of allocations and coverage of the programme and if so, the reasons therefore?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) and (b) The details of the scheme namely, 'An Integrated Programme for Street Children' are available in the Ministry's web-site *i.e.* www.wcd.nic.in. The guidelines for implementing the scheme are available in the scheme.

(c) Yes Sir. The inspections/monitoring of the projects are done based on mainly the following parameters:

- (i) Suitability of Organizational set up and Administration of the NGO
- (ii) Efficacy of Decision making process in the NGO
- (iii) Correctness of Accounts and Annual Reports of the NGO
- (iv) Suitability of other activities/projects of the NGO
- (v) Capacity of the team for planning and innovations
- (vi) Suitability of Project Staff appointments
- (vii) Project Staff Training should be as per job requirement
- (viii) Relevance of Project Staff Meetings and participation
- (ix) Number of Beneficiaries should be as per the sanctioned strength
- (x) Efficacy of programmes for re-integration with families
- (xi) Efficacy of programmes for protection of earnings
- (xii) Adequacy and quality of Vocational training facilities
- (xiii) Quality of Non-formal education facilities

- (xiv) Adequacy and quality of nutrition arrangements
- (xv) Quality of health care facilities
- (xvi) Efficacy of awareness/outreach programmes
- (xvii) Efficacy of Formal education
- (xviii) Adequacy of overall hygiene and cleanliness at Centre
- (xix) Adequacy of Recreational arrangements
- (xx) Proper enrolment of children in regular school
- (xxi) Suitable occupational placement of beneficiaries
- (xxii) Adequacy of projects account keeping
- (xxiii) Efficacy of Additional resource mobilization
- (xxiv) Efficacy of Networking with other NGOs

(d) No, Sir. The details of the budget allocations, funds released, number of projects and beneficiaries assisted under this scheme during the last two years 2007-08 & 2008-09 are given as below:

Year	B E (in lakhs)	Amount released (in lakhs)	No. of beneficiaries assisted
2007-08	1000.00	938.66	31603
2008-09	1000.00	1146.53	32588

92 projects, in 15 States/Union Territories, are being provided financial assistance under this scheme.

Violation of SC guidelines on pre-schooling

*340.SHRIMATI HEMA MALINI: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government is aware that many schools in the capital are blatantly violating the apex court's guidelines relating to pre-schooling;

(b) whether Government is also aware of the sale of forms at exorbitant prices and also about seeking income proof from parents;

(c) if so, whether Government has taken any action to rectify such irregularities through the concerned authorities and whether any school has been derecognized, so far; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) and (b) As informed by the Government of National Capital Territory of Delhi, no such complaint has been received by them.

(c) and (d) Do not arise in view of (a) and (b) above.